

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 2nd day of March Two Thousand And Eighteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00144/2018

1. J. Irudayaraj,
S/o. Joseph,
No.7/36, Jayaprakash Street,
G.K.M. Colony, Chennai-82;
2. K. Anandan (60),
S/o. T. Kathavarayan,
No.10, 3rd Street,
Bharathidasan Nagar,
Selaiyur,
Chennai- 600 073;
3. G. Kannan (57)
S/o. P. Ganesan,
No.3/674, Swamy Vivekandar Nagar,
Urapakkam West- 603 202;
4. G. Swamynathan (59)
S/o. Govindareddi,
Old No.21, New No. 55,
Kattukolai Street,
Gummidipondi- 601 201;
5. P.J. Balachandar (56),
S/o. P. Jayaraman,
No. 8B, Kokkumedu Village,
Ponneri Post & Taulk,
Thiruvallur District,
Pin- 601 204;
6. A. Murugadass (60),
S/o. Arumugaachari,
Plot No. 18,
Anai Velankiani Nagar,
89, Vepampattu,
Chennai- 602 024;
7. R. Rajamohan (61)
S/o. R. Rajarao,
No. 4/1, Ashokar Street,
Ramana Nagar, Permbur,
Chennai- 11;
8. M. Pannerselvam (59)
S/o. M. Madasamy,
No. 16/1A, Kattukollai Street,
Gummudipoondi – 601 201;

9. V. Kumar (61)
S/o. Venkataraman,
No. 266, Kothandaraman Street,
NGGO Nagar,
Chengalpet- 603 001;
10. V. Thulasi (63)
W/o. K. Veeraragavan,
No.24, First Street, Gandhi Nagar,
Kattankulathur, Pin- 603 203.Applicants

(By Advocate : M/s. G. Headweige)

VS.

1. Union of India rep. by
The General Manager,
Southern Railway,
Park Town, Chennai-600 003;
2. Chief Personnel Officer,
Southern Railway,
Chennai Park Town,
Chennai-3;
3. Appellate Authority/DRM-II,
Chennai Park Town,
Chennai-3;
4. The Asst. Personnel Officer,
NGO Annex Building,
Park Town,
Southern Railway,
Chennai-3.Respondents

(By Advocate: Mr. P. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. This O.A has been filed by the applicants seeking to call for the records relating to redressal applications sent by these applicants to the office of the respondents and to direct the respondents to advance the conferment of temporary status to the applicants from their respective dates and consequently revise all the benefits including pay, promotion and retirement benefits and to also to pay arrears based on such revision.

2. Learned counsel for the applicants submits that the applicants joined as casual labourers in an Electrification project and were granted Temporary Status on different dates without considering 120 days of their break-less service from the date of their initial engagement. The applicants had submitted individual representations seeking re-fixation of pay and advancement of the date of temporary status to different dates, copies of which are annexed as Annexures-A2 – A31. No decision had been taken on the representations of the applicants as yet. Hence, they filed the instant O.A. seeking the aforesaid relief.

3. Learned counsel for the applicants further submits that applicants would be satisfied if the respondents are directed to dispose of the Annexure-A2 to A31 representations within a time limit to be set by the Tribunal.

4. Mr. P. Srinivasan, Learned Standing Counsel who takes notice for the respondents, has no objection to the above prayer.

5. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the authority concerned is directed to consider Annexures -A2 to A31 representations of the applicants in accordance with the relevant rules and pass a speaking order within a period of three months from the date of receipt of copy of this order.

6. The O.A. is disposed of in the above terms. No costs.

(R. RAMANUJAM)
MEMBER(A)

2.3.2018

asvs.